

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

**CP/CA No. 689/2016**

**IN THE MATTER OF:**

EMAAR MGF Land Ltd.

.... **APPLICANT / PETITIONER**

**SECTION:**

**Under Section 391(2) & 394,**

**Order delivered on 16.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**Mr. Rajeev K. Goel, Advocate**

**For the Respondent(s):-**

**ORDER**

Learned counsel for the petitioner has pointed out the following corrections to be made in the order dated 08.01.2018:

- "a. At page 3 Para 1, in 2<sup>nd</sup> line, instead of 'Scheme of Amalgamation', it should be 'Scheme of Arrangement'.
- b. At page 3 Para 1, in 4<sup>th</sup> line, instead of 'by way of Amalgamation', it should be 'by way of Arrangement'.
- c. At page 3 Para 2, in 2<sup>nd</sup> line, instead of 'dispensing with', it should be 'convening'.
- d. At page 5 Para 2, in 4<sup>th</sup> line, instead of 'Demerged Company', it should be 'Demerged Undertaking'.
- e. At page 8 second last para, in 3<sup>rd</sup> line, instead of 'Rs. 59 lakhs', it should be 'Rs. 5.9 crores'.
- f. At page 9 Para 3, in 2<sup>nd</sup> line, instead of 'learned Counsel for non-applicant petitioner', it should be 'learned counsel for the Petitioners'.
- g. At page 10 Para 1, in 2<sup>nd</sup> line, instead of 'The High Court in its order dated 30.05.2016 has held that the scheme

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was also approved by all the stakeholders', it should be 'Pursuant to the order dated 30.05.2016 passed by the Delhi High Court, the scheme was also approved by all the stakeholders'.

- h. At page 11, in 5<sup>th</sup> line from the top, instead of 'audited balance sheets as on 31.03.2015 were filed and the list of creditors were also filed', it should be 'audited balance sheets as on 31.03.2015 & also of 30.09.2015 were filed and the list of creditors dated 28.02.2016 were also filed'.
- i. At page 11, last para, 3<sup>rd</sup> last line from the bottom, date of the meeting of Board of Directors of the Demerged and Resulting Companies should be '11.05.2016' instead of '12.05.2016'.

It has then been pointed out that objection application bearing C.A. No. 2873/2016 filed by Ahluwalia Contracts (India) Ltd. has also not been mentioned in the order.

We accept the prayer and incorporate the corrections as prayed.

A corrected copy of the order be issued after incorporation of the corrections as stated in the preceding para.

The application stands disposed of.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(DEEPA KRISHAN)**  
**MEMBER (TECHNICAL)**